IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(CAA)-161(ND)/2017

In the matter of:

M/s. S.P. Fashions (P) Ltd.

....PETITIONER

Vs.

M/s. Kiwi Enterprises (P) Limited

... RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 04.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner
For the Respondent

: Ms. Igbal Kaur, Advocate

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ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that meeting as directed to be held on 06.5.2017 was held and the report of the Chairman was filed within a period of 7 days thereafter i.e. 12.5.2017.

Since the petition was required to be filed within a period of 7 days thereafter and from the endorsement made in the records, it is seen that the petition was filed only on 28.7.2017, there has been a delay in filing the petition and in the absence of delay being condoned, this Tribunal is unable to proceed with the matter.

The petitioner is directed to file an application for condonation of delay, if advised.

The matter be listed as and when the application is filed as above.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 04.10.2017